(xi) Report of the Comptroller and Auditor General of India for the year ended 31st March, 2002 (No.13 of 2003) Union Government- Direct Taxes (System appraisals). [Placed in Library. For (viii) to (xi) See No.L.T.-7382 to 7385]

## MESSAGE FROM THE LOK SABHA

## The Banking Service Commission (Repeal) Bill, 2003

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendments made by Rajya Sabha in the Banking Service Commission (Repeal) Bill, 2003, at its sitting held on the 19th February, 2003, were taken into consideration and agreed to by Lok Sabha at its sitting held on Monday, the 21st April, 2003.

## **ENACTING FORMULA**

That at page 1, line 1, for the word "Fifty-third" the word "Fifty-fourth" be substituted.

## CLAUSE-1

That at page 1, line 3, for the figure "2002" the figure "2003" be substituted."